



2026:AHC:20802

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1210 of 2026

Anupam Chauhan

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Naveen Kumar Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Naveen Kumar Rai, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that he was appointed on the post of Constable, however, he seeks promotion on the post of Head Constable, though juniors to the writ petitioner have been accorded promoted, but the writ petitioner has not been considered for the same.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs determination at the first instance by Respondent no.2.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order bearing in mind suitability, eligibility and competing claim, if any.

January 30, 2026

N.S.Rathour

(Vikas Budhwar,J.)